

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 85
TO BE ANSWERED ON 2nd February, 2021**

DEATH OF HEALTHCARE WORKERS DUE TO COVID-19

85 SHRI BINOY VISWAM:

Will the Minister of **Health and Family Welfare** be pleased to state:

- (a) the number of healthcare staff, including doctors, nurses and ASHA workers who have been affected by and died due to COVID-19
- (b) whether the Ministry has collated any data from the State Governments regarding the same and
- (c) whether the data presented by the Indian Medical Association regarding the number of healthcare workers who have died due to COVID-19 has been taken note of by the Ministry and any follow up verification of the same done?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): Based on the intimations received from the states on Healthcare staff, including Doctors, Nurse and ASHA worker who have been affected and died from COVID-19 (As per Pradhan Mantri Garib Kalyan Package (PMGKP: Insurance Scheme) is placed below:

No. of Healthcare Staff died due to COVID-19 (as on 22.01.2021)		
Doctors	Nurses	ASHA workers
162	107	44

(c): The process of insurance disbursement has been de-centralized under the PMGKP: Insurance Scheme. Accordingly, the verification of a person affected and died to COVID-19 vests with the concerned State Governments/Central Government authorities.

The necessary certification for claims is done by Healthcare Institution/ organization/ office where the deceased was an employee of /engaged by the institution. They submit the documents to the Competent authority for State/UT, or the Competent authority for Central Government, Central Autonomous / PSU Hospitals, AIIMS, INIs and Hospitals of other Central Ministries, as the case may be.

The Competent Authorities then forward and submit claim to the insurance company.